

**BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA No.10/2025

In OA No.343 of 2024

Mahendra Kumar Arora

...Applicant

VERSUS

State of Punjab & Others.


...Respondents

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Submitted By:

Chandigarh
Date: 02.06.2026


Lalit Pathak & A.K. Munjal
 PH222774 PH220865
 P-2108/2001 PH/70/2019
 Counsel for the Respondent no.6

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MA No.10/2025
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Reply on behalf of Respondent no.6 to the
above-mentioned MA No.10/2025 in OA
No.343 of 2024.

Respectfully submits as under:-

1. That answering respondent no.6 is law abiding citizen and there is no violation of any kind on the part of respondent no.6. None of the trees has been felled by the answering respondent neither there is any direct/indirect involvement of answering respondent no.6 in the act of felling of trees. Further the land of respondent no. 6 does not touch the forest land from any corner rather the colony is far behind and away from the alleged place of violation.

The authorities have also admitted that the Forest Guard – Pargat Singh was held responsible for the said act and who was suspended on 11.03.2022 with major penalties imposed upon him.

2. That it is also submitted that an incomplete and inaccurate map has been produced by (Respondent no. 2) in their reply dated 20.09.2025 Annexure R-4, page no. 422 (Internal page no. 11) which is misleading and by producing the same, the authorities have tried to twist the facts and reality, which is undeniable. The actual and complete site Map corresponding to Google Earth images is appended herewith as **Annexure R-6/1**.

From the bare perusal of the above Map, it is clear that the respondent no.5 (British Co-ed. School) is having 4.5 acres of land on the right side of the Sanour Distributory, which was purchased by them in the year 2018 and in order to have access to their land they have illegally constructed a culvert (pulley) in the year around 2021 (for their ingress and egress of vehicles for school parking) which further crosses the forest land on right side of Sanour Distributory. As such, the area marked as Forest Land Broken on both sides of Sanour Distributory in Annexure R-4, gives clear and implied benefit to Respondent no.5 only. This land of Respondent no. 5 is closer to the forest area where the land breaking is said to have taken place and that the colony is situated far behind and away from this. The position of the colony has been wrongfully manipulated (in the above mentioned map provided by Respondent No. 2) to bring it closer to the area of offence and to wrongfully shift the liability on Respondent no.6.

3. It is further submitted that the map submitted by the respondent no.5 in its reply dated 23.09.2025, at page no.394, Annexure P-3 (internal page no.17) is also incomplete and not based on reality. In the map neither the culvert (pulley) has been shown nor ownership of land of 4.5 acres of British Co-Ed. School on the right side of Sanour Distributory has been shown. Rather the position of the colony has been deliberately and willfully marked wrong in order to shift the liability and to label the answering respondent no.6 to be the beneficiary , which is inherently wrong.

The respondent no.5 was clearly evasive of filing reply and true site plan depicting their ownership of 4.5 acres of land on the right side of Sanour Distributory and construction of culvert (Pulley) in the year around 2021 by them for their own benefit, which makes them the beneficiary for the damage done to the Forest Land instead of the answering respondent no.6.

4. The copy of permission sought under Air(Prevention and Control of Pollution)Act,1981& Water(Prevention and Control of Pollution) Act,1974 dated 10.07.2025, is enclosed herewith as **Annexure R-6/2.**

It is, therefore, prayed that the present application may please be dismissed qua the answering respondent no.6, in the interest of justice.

Place: Patiala

Date: 02.06.2026

Jasbir Singh

Respondent no.6

Through counsel

Lalit Pathak *A.K. Munjal*

Lalit Pathak & A.K. Munjal

Advocates

Counsel for Respondent no.6

Verification:

It is verified that the contents of my above reply are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed or misstated therein.

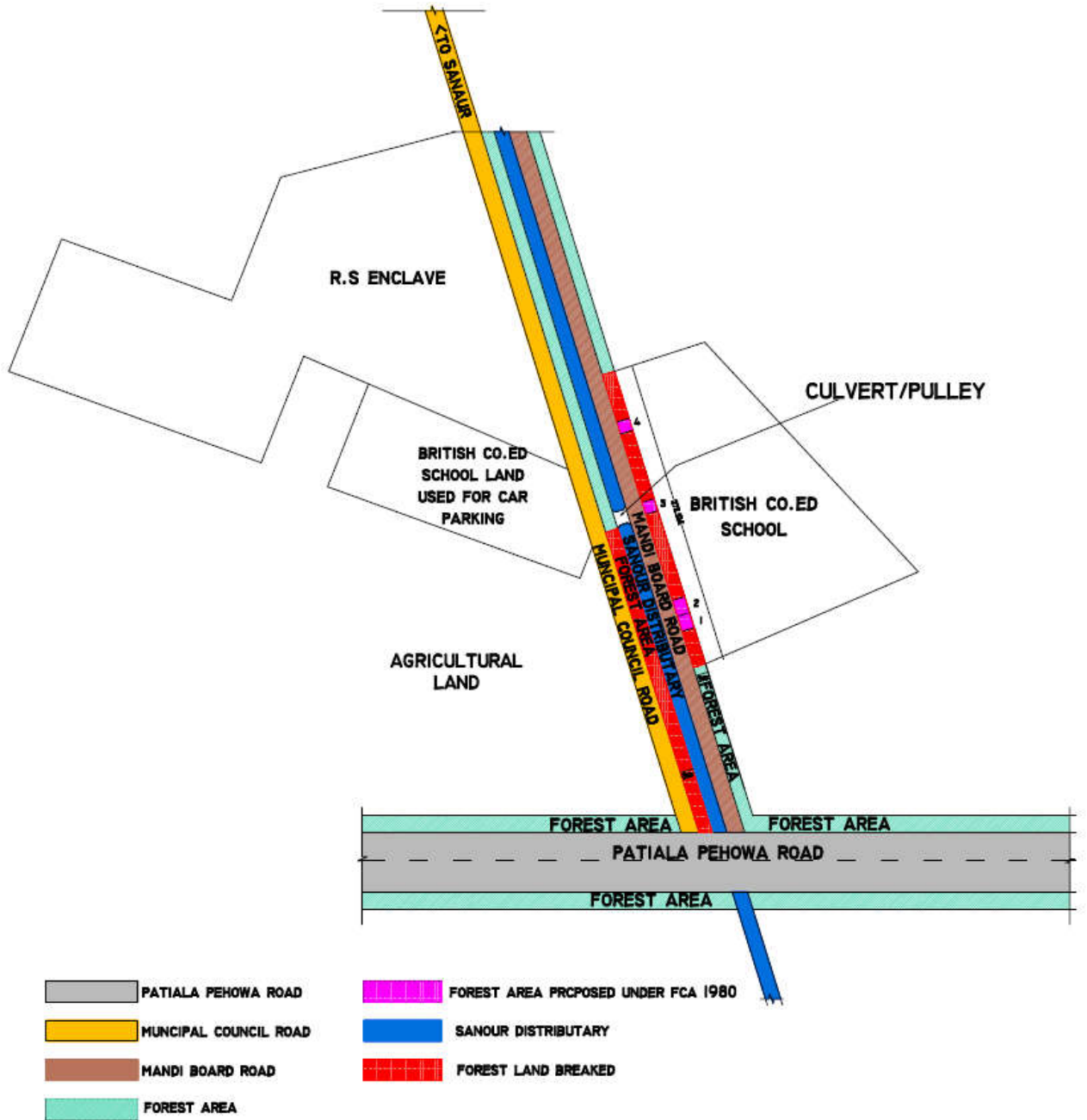
Place: Patiala

Date: 02.06.2026

Jasbir Singh

Respondent no.6

Annexure R-6/1



British Co-ed land 4.5 acres

Culvert/ pulley

Year 2021







Annexure R-6/2

Online Consent Management & Monitoring System
 Ministry of Environment, Forest and Climate Change
 Government of India

Home | Consent Management | Laboratory Management | Waste Management | E-Waste Management | Solid Waste Management Authorization | Construction & Demolition Authorization | Batteries Registration | CESS Management | Knowledge Base | Logout

Welcome R S Enclave Date : 10-7-2025

Consent Application Details

Application No : 29123717

Congratulations! Application submitted successfully.
 Please submit the required enclosures to concerned Office within 48Hrs with online submitted application.
 Your Consent Application application has been received under the Application Number **29123717**. (Note this number for future communication and know the online status of the application submitted)
 To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Application Form"

[View Application Form](#) Print (Application Form)

Head Office Address
Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road, Patiala, 147001,
Punjab, India
Phone: 91-175-2215793, 2215802
Website: www.ppcb.gov.in
Regional Office Address

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Online Consent Management & Monitoring System
 Ministry of Environment, Forest and Climate Change
 Government of India

Welcome R S Enclave Date : 10-7-2025

On-line Payment Receipt

| | |
|------------------------------|--|
| Receipt No. | 775356619 |
| Depositor Name | Jasbir Singh |
| Bank Id. | 1170 |
| Bank Name. | NA |
| Application No. | 29123717 |
| Name and Address of Industry | R S Enclave, Vill. Sanour, Near Devigarh Road, Distt. Patiala , PATIALA, PATIALA |
| Name of Regional Office | RO Patiala |
| Applied For | CTE - Air/Water/HWM - new |
| Payment Date | Thu Jul 10 11:43:13 IST 2025 |
| Payment Details | |
| CTE (Rs.) | 10800.0 |
| Total Amount Paid (Rs.) | 10914.70 |
| Transaction Status | Successfully Completed |

Proceed Print

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